

were withdrawn from the sale before the receipt of the tenders. As such only 4 plots were left and tenders were received for them on the 20th January, 1961. Of these, one plot was unauthorisedly occupied by some squatters.

(b) and (c). Allotment was approved in the case of three plots. Later on the transaction of one plot was cancelled by the Authority as the tenderers failed to pay the balance of the premium money, etc., within the period specified for payment thereof. The transaction of another plot was cancelled at the instance of the tenderer. Since the transaction of these two plots has been cancelled, the question of handing over their possession to the tenderers does not arise.

As regards the third plot, the tenderers were asked on 9th May, 1961, to pay the balance of the premium money etc., but they declined to do so till the unauthorised occupants were evicted from the plot. They have, however, since expressed their willingness to deposit the balance of the premium money etc; and have also requested that an agreement for lease in respect of the plot may be prepared in the sole name of only one of the tenderers and not in their joint names. In this connection, they sent on 9th July, 1964 an agreement which was made between them on 5th November, 1963 whereby one of the tenderers had agreed to relinquish his rights as co-tenderer in favour of the other. It is now under consideration of the Authority whether or not the request of the tenderers for the preparation of the agreement for lease in the name of only one tenderer be acceded to.

The question of handing over possession of the plot to the tenderers as also of directing them to pay the premium money etc. will be taken up as soon as a decision on their above request is arrived at by the Authority.

The eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 for the eviction of the squatters from the plot have already been started.

Savings Movement

1512. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether any new scheme to popularise the savings movement is under consideration of the Savings Mobilization Board; and

(b) if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No, Sir. The Board has only recently been constituted.

(b) Does not arise.

Foreign Liquor in Delhi

1513. { **Shri Solanki:**
— { **Shri Y. N. Singha:**

Will the Minister of Finance be pleased to state:

(a) the total revenue which accrues as a result of sale of foreign liquor from the Union Territory of Delhi; and

(b) whether the sale price of foreign liquor is controlled and if so, the details thereof?

The Minister of Finance (Shri T. T. Krishnamachari): (a)

1963-64— Rs. 90,39,245.

(b) No, Sir.

तिब्बिया कालेज, दिल्ली

1514. श्री अशोक लाल बेरवा: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या सरकार तिब्बिया कालेज, दिल्ली में एक स्नातकोत्तर अनुसन्धानशाला स्थापित करने का विचार कर रही है ;